

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 788 of 2020

IN THE MATTER OF:

Vijender Goel

...Appellant

Vs.

VMA Chemicals Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Sanjay Kumar Maria, Mr. Anant Maria,
Advocates.**

For Respondent: Mr. R.P. Singh, Advocate.

ORDER

(Through Virtual Mode)

26.02.2021: Learned Counsel for the Appellant and Respondent are present.

When the case was called out, this Tribunal was informed on 1st February, 2021 that possibility of settlement outside the Court is going on.

Today, both the parties have informed that the process of settlement outside the Court is in process and they sought short adjournment.

.....contd.

Learned Counsel for the Appellant has informed that he has filed the 'Rejoinder' to the 'Reply Affidavit' through e.mail. He is directed to file the hard copy of the 'Rejoinder' latest within one week.

List this matter on **16th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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